

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-80/(PB)/2017

In the matter of :

Chharia Holdings (P) Ltd.

....PETITIONER

Vs.

Brys International (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

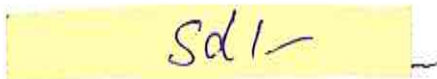
For the Petitioner /applicant : Mr. Pawan Sharma, Advocate

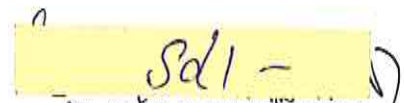
Ms. Arpita Yadav, Advocate

For the Respondent/Corporate Debtor : Mr. Vaibhav Gaggar, Advocate

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, with the consent of the parties, the same is adjourned to 08.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017